

Central Administrative Tribunal
Principal Bench

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New Delhi, dated this the 28th January, 1999
HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
O.A. No. 1343 of 1998

S/Shri

1. Mahabir
S/o Shri Chander
2. Chandgiram,
S/o Shri Maran
3. Baljit
S/o Shri Dilbagh
4. Krishan Gopal
S/o Shri Mohar Singh
5. Jagdishpal,
S/o Shri Khushpal Singh
6. Netrapal,
S/o Shri Chamanlal
7. Gurvachan,
S/o Shri Gagan
8. Minder,
S/o Shri Mangetram
9. Ashok Kumar,
S/o Shri Ram Singh
10. Sukeshwar,
S/o Shri Annu
11. Raghubir Singh
S/o Shri Chander
12. Momraj
S/o Shri Dhare
13. Mahanand Sharma
S/o Shri Nannulal Thakur
14. Ramnand Thakur,
S/o Shri Nageshwar Thakur
15. Jai Mangal Paswan
S/o Shri Keshi Paswan
16. Oam Prakash,
S/o Shri Ramnand
17. Hiram
S/o Shri Mohanlal
(By Advocate: Ms. Asha Tiwari) ... Applicants

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VERSUS

1. Chief Secretary
Govt. of NCT of Delhi,
Sham Nath Marg, Delhi.
2. The Development Commissioner,
Govt. of NCT Delhi,
5/9 Underhill Road,
Delhi.
3. The Dy. Conservator of Forests,
Govt. of NCT Delhi,
Kamla Nehru Ridge,
Delhi. Respondents

(By Advocate: Shri S.K. Gupta proxy counsel
for Shri B.S. Gupta)

O.A. No. 811 of 1998

S/Shri

1. Bipat Rai
S/o Shri Surender Rai
2. Raghbir
S/o Shri Makhanlal
3. Suresh
S/o Shri Surat Singh
4. Ved Prakash
S/o Shri Munshiram
5. Ramchander
S/o Shri Mangeram
6. Ramchander
S/o Shri Jamun
7. Shri Dhanpat
S/o Shri Mangeram
8. Krishan
S/o Shri Chander
9. Azad
S/o Shri Jggaram
10. Umesh Rai
S/o Shri Bihari Rai
11. Durga Prasad
S/o Shri Budhram
12. Smt. Vidya Devi
W/o Shri Bakhtawar
13. Jai Narayan
S/o Shri Bhartu

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14. Naresh Kumar
S/o Shri Sher Singh
15. Rohtash
S/o Shri Prabhatilal
16. Budhram
S/o Shri Dhir Singh
17. Vinod
S/o Shri Rampreet
18. Opender
S/o Shri Phudenirai
19. Vihay Singh
S/o Shri Gopi Ram
20. Chandgi
S/o Shri Maduram
21. Khajan Singh
S/o Shri Zile Singh
22. Polinder
S/o Shri Sukhichander
23. Nagender
S/o Shri Parmeshwar
24. Sat Pal
S/o Shri Lakhiram
25. Chandrika
S/o Shri Dev Kishore
26. Paitu Rai
S/o Shri Keshav Rai
27. Rajeshwar
S/o Shri Munnilal
28. Devender Nath
S/o Shri Kanhaiyalal
29. Balbir
S/o Shri Shivchand
30. Ishwar
S/o Shri Dilip
31. Shri Suganpal
S/o Shri Harkesh
32. Smt. Tara
W/o Shri Ishwar
33. Bire
S/o Shri Mangeram
34. Puran
S/o Shri Balbir
35. Zile
S/o Shri Mareram

36. Pratap
S/o Shri Chandgiram
37. Hari Bhushan
S/o Shri Chandgiram
38. Rajkumar
S/o Shri Malki
39. Shyamlal
S/o Shri Balwant
40. Balvant
S/o Shri Pal Singh
41. Kartare
S/o Shri Mehar Singh
42. Ramsogarath
S/o Shri Sukhlu Rai
43. Atmaram
S/o Shri Baljit
44. Dilip
S/o Shri Udmiram
45. Raghubir
S/o Shri Udmiram
46. Attar Singh
S/o Shri Ragraj
47. Mukhtiyare
S/o Shri Dulichand
48. Jaikishan
S/o Shri Ranjit
49. Ram
S/o Shri Shera
50. Sunderlal
S/o Shri Tilakraj
51. Sitaram
S/o Shri Baratilal
52. Shiv Narayan
S/o Shri Mangal
53. Suresh
S/o Shri Mangeram
54. Narayan
S/o Shri Haridas
55. Ramswarup
S/o Shri Chotelal
56. Satbir
S/o Shri Mangatram

57. Banwari
S/o Shri Budhan

58. Karan Singh
S/o Shri Shiaram

59. Lakhman
S/o Shri Ravithakur

60. Dalchand
S/o Shri Lakhmichand

61. Surender Pandey
S/o Shri Nandkishore

62. Choturam
S/o Shri Kanharam

63. Kishanpal
S/o Shri Khajan Singh

64. Vazir
S/o Shri Dayanand

65. Satbir
S/o Shri Lakhmichand

66. Nanhe
S/o Shri Nathuram

67. Yambahadur
S/o Shri Tulbahadur

68. Ramnath
S/o Shri Rameshwar Prasad

69. Ramurti
S/o Shri Bhajanlal

70. Madan
S/o Shri Jagan Singh

71. Deepchand
S/o Shri Choturam

72. Prem
S/o Shri Riksharam

73. Rajendra Prasad
S/o Shri Bhikarilal

74. Prem
S/o Shri Ram Sanjivan

75. Banvari
S/o Shri Alhadiya

76. Baburam
S/o Shri Lakshman Prasad

77. Randhir
S/o Shri Nathuram

78. Liliu
S/o Shri Deepchand
79. Umed
S/o Shri Hoshiyar Singh
80. Azad
S/o Shri Kedarnath
81. Baljit
S/o Shri Hari Singh
82. Jai Singh
S/o Shri Bhagwana
83. Jai Bhagwan
S/o Shri Amar Singh
84. Chatar singh
S/o Shri Surajmal
85. Vidyanand
S/o Shri Bhola Rai
86. Madhu
S/o Shri Marimadhan
87. Suresh Kumar
S/o Shri Desh Raj
88. Ram Charan
S/o Shri Itwarilal
89. Rajkumar
S/o Shri Ajab Singh
90. Jai Singh
S/o Shri Nanheram
91. Ramvir
S/o Shri Chatar Singh
92. Ramesh Kumar
S/o Shri Kundan Lal
93. Vinod Kumar
S/o Shri Ram Bharose
94. Nar Singh
S/o Shri Bhup Singh
95. Durga Bahadur
S/o Shri Man Bahadur
96. Yogender Das
S/o Shri Vindeshwari
97. Jasbir
S/o Shri Jaidev
98. Krishan Kumar
S/o Shri Dharam Chand

99. Surender
S/o Shri Sukhichand

100. Indrasan Tyagi
S/o Shri Ramanand

101. Hori Lal
S/o Shgri Mukundilal

102. Om Prakash
S/o Shri Lakshman Prasad

103. Ram Sagar
S/o Shri Balakram

104. Ram Bhajan
S/o Shri Saudagar

105. Pavan
S/o Shri Dharamchand

106. Bankelal
S/o Shri Thakur Prasad

107. Ramdev
S/o Shri Hirralal

108. Kamlesh Kumar
S/o Shri Rameshwar

109. Rajkumar
S/o Shri Puttulal

110. Chetram
S/o Shri Dwarika Prasad

111. Ramvir
S/o Shri Ramphal

112. Kiranpal
S/o Shri Mangluram

113. Satyaprakash
S/o Shri Than Singh

114. Dhan Singh
S/o Shri Jeevan Ram

115. Nathi
S/o Shri Motilal

116. Ghansi
S/o Shri Kaluram

117. Sitaram
S/o Shri Uamrao

118. Kamta Prasad
S/o Shri Lalita

119. Dilbagh
S/o Shri Nek Singh

120. Ramaswami
S/o Shri Kagini

121. Ranvir
S/o Shri Chandgiram

122. Ramdhan
S/o Shri Shrichand

123. Raj Singh
S/o Shri Nanak Singh

124. Balvan
S/o Shri Gheesaram

125. Chanderpal
S/o Shri Bhikabar

126. Horilal
S/o Shri Khajanlal

127. Om Prakash
S/o Shri Ratan Singh ... Applicants

(By Advocate: Ms. Asha Tiwari)

Versus

1. Chief Secretary,
Govt. of NCT, Delhi
Sham Nath Marg, Delhi.

2. The Development Commissioner,
Govt. of NCT of Delhi
5/9, Underhill Road,
Delhi.

3. The Dy. Conservator of Forests,
Govt. of NCT of Delhi,
Kamla Nehru Ridge,
Delhi.

... Respondents

(By Advocate: Shri S.K. Gupta proxy
counsel for Shri B.S. Gupta)

O.A. No. 1302 of 1998

S/Shri

1. Naresh Kumar
S/o Shri Ram Roop
R/o Vill. Hiranki,
Delhi-36.

and

59 other applicants as
per Memo of Parties ... Applicants

(By Advocate: Shri A.K. Sinha)

Versus

1. Chief Secretary,
Govt. of NCT of Delhi
Sham Nath Marg, Delhi.

2. The Development Commissioner,
Govt. of NCT Delhi
5/9 Underhill Road, Delhi-7.

3. The Dy. Conservator of Forests,
Govt. of NCT Delhi,
Kamla Nehru Ridge, Delhi. Respondents

(By Advocate: Shri S.K. Gupta proxy
counsel for Shri B.S. Gupta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

As these three O.As involve common question of law and fact they are being disposed of by this common order.

2. Applicants seek a direction to Respondents to comply with the Hon'ble Supreme Court's order dated 29.9.88 in the case of WP-9609-10/1988 Niyadar & Ors. Vs. Delhi Admn. A direction is also sought to Respondents to take a firm decision on the service conditions of the applicants and to grant them all benefits which are applicable to the regular employees.

3. I have heard applicants' counsel Ms. Asha Tiawi and respondents proxy counsel Shri S.K. Gupta.

4. Shri Gupta has invited my attention to the Tribunal's order dated 21.7.97 in O.A. No. 1630/97 Jai Singh & Ors. Vs. Chief Secretary, Delhi Administration and states that these applicants are identically placed as the applicants in the aforesaid O.A., and the judgment in that O.A. fully covers the present O.A. before me also. In this connection Shri Gupta also states

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at the bar that applicants in all the three OAs already stand regularised and are entitled to all the benefits available to regular employees.

5. Ms. Tiwari has pointed out that applicants have, however, not been issued any order of regularisation from the respondents detailing the terms and conditions of their regularisation, nor do their names find mentioned in any seniority list prepared by respondents.

6. In this connection, my attention has been invited to two orders, one of which is undated and the other dated 12.5.92 (Annexure-D in OA-811/98 Bipat Rai & Ors. Vs. UOI & Ors) in which various daily wages labourers have been regularised on temporary; adhoc and emergent basis without any title to permanent employment. Ms. Tiwari has pointed out that regularisation cannot be on temporary; adhoc and emergent, because an employee is either adhoc/temporary or regular/permanent and if regular he is entitled to all the benefits flowing to a regular employee. Hence she states that the aforesaid orders are not proper regularisation orders.

7. Shri Gupta states that in the event applicants make a representation to the respondents, appropriate regularisation orders shall be issued.

8. If as per Shri Gupta's statement mentioned in para 4 above, that respondents have already regularised these applicants and they

entitled to all the benefits of regularisation, there should not be any need for applicants to make any further representation to respondents for such a regularisation order to be issued by them.

9. Under the circumstances noting the statement made at the bar by respondents' counsel Shri Gupta that applicants already stand regularised and are entitled to all benefits available to the regular employees in the Respondent Dept., these OAs are disposed of with a direction to Respondents to issue appropriate regularisation orders, detailing the dates from which each of the applicants stand regularised and the terms and conditions of their regularisation within three months from the date of receipt of a copy of this order. No costs.

10. Let a copy of this order be placed in each of three OAs.

Anjali
(S. R. ADIGE)
VICE CHAIRMAN (A).

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